

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF OMANSH ENTERPRISES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Omansh Enterprises Limited</b>
2.	Date of incorporation of corporate debtor	20/03/1974
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	L01100DL1974PLC241646
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 153, 1st Floor, Vardhman Premium Mall, Opposite Kali Mata, Deepali Chowk Pitampura North West DL 110034
6.	Insolvency commencement date in respect of corporate debtor	<b>20-02-2023</b> (Order was delivered on 31-01-2023 by Hon'ble NCLT Principal Bench in C.P No. IB-262(PB)/2022 and the same was received by the IRP through email on 20-02-2023)
7.	Estimated date of closure of insolvency resolution process	<b>19-08-2023</b> (180 days from the date of Commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Gagan Gulati <b>Reg. Number:</b> IBBI/IPA-002/IP N00893/2019-2020/12832
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Address:</b> A-179, First Floor, Sudershan Park, New Delhi 110015. <b>Email address:</b> <a href="mailto:advocategulati@gmail.com">advocategulati@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Reg. Address:</b> A-179, First Floor, Sudershan Park, New Delhi 110015. <b>Email address:</b> <a href="mailto:omansh.cirp@gmail.com">omansh.cirp@gmail.com</a>
11.	Last date for submission of claims	<b>06-03-2023</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: <b>Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Omansh Enterprises Limited** on 20<sup>th</sup> February 2023, however order was delivered on 31-01-2023 by Hon'ble NCLT Principal Bench in C.P No. IB-262(PB)/2022 and the same was received by the IRP through email on 20-02-2023.

The creditors of **Omansh Enterprises Limited**, are hereby called upon to submit their claims with proof on or before 06<sup>th</sup> March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.02.2023

Place: New Delhi



Gagan Gulati  
IRP of **Omansh Enterprises Limited**

IBBI/IPA-002/IP-N00893/2019-2020/12832



